

THE CENTRAL INDUSTRIAL SECURITY FORCE
(AMENDMENT) ACT, 1989

No. 20 of 1989

[18th May, 1989.]

An Act further to amend the Central Industrial Security Force
Act, 1968.

BE it enacted by Parliament in the Fortieth Year of the Republic of
India as follows:—

1. This Act may be called the Central Industrial Security Force
(Amendment) Act, 1989.

Short
title.

2. In the Central Industrial Security Force Act, 1968 (hereinafter
referred to as the principal Act), in the long title, after the words
“other industrial undertakings”, the words “and the employees of all such
industrial undertakings” shall be inserted.

Amend-
ment of
long
title.

3. In section 8 of the principal Act, in clause (i), for the word
“suspend”, the word “remove” shall be substituted.

Amend-
ment of
section
8.

4. In section 10 of the principal Act, for clause (d), the following
clauses shall be substituted, namely:—

Amend-
ment of
section
10.

“(d) to protect and safeguard the employees of the industrial
undertakings and installations referred to in clauses (b) and (c);

(e) to do any other act conducive to the better protection
and security of the industrial undertakings and installations re-
ferred to in clauses (b) and (c) and the employees referred to
in clause (d).”.

5. In section 11 of the principal Act, in sub-section (1),—

Amend-
ment of
section
11.

(a) for clause (i), the following clause shall be substituted,
namely:—

“(i) any person who voluntarily causes hurt to, or attempts
voluntarily to cause hurt to, or wrongfully restrains or attempts
wrongfully to restrain or assaults, threatens to assault, or uses,
or threatens or attempts to use, criminal force to any employee,
referred to in clause (d) of section 10, or to him or any other
member of the Force, in discharge of his duty as such employee
or in execution of his duty as such member, as the case may
be, or with intent to prevent or to deter him from discharging
his duty as such member, or in consequence of anything done
or attempted to be done by him in the lawful discharge of his
duty as such member;”;

(b) in clause (iii), the word “imminent” shall be omitted.